

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1534/94.

Dt. of Decision : 17-10-95.

D. Veera Naik

.. Applicant.

Vs

1. The Director,
Intelligence Bureau and Regional
Authority (Ministry of Home Affairs,
of India, New Delhi-2).
2. The Central Intelligence Officer,
Taramandal Complex, Hyderabad.
3. The Joint Director,
Subsidiary Intelligence Bureau
Taramandal Complex, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. A. Bhaskara Chary

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

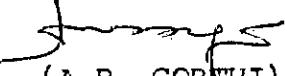
ORDER

As per Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman

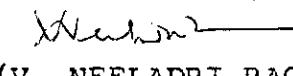
This OA was filed praying for setting aside the order No.2/Vig/92(68)-1040-45 dated 23.6.1994 passed by R1, the appellate authority, confirming the order of the Disciplinary authority whereby the penalty of reduction in pay by two stages for a period of two years was imposed on the applicant, by holding the same as illegal arbitrary and violative of principles of natural justice.

2. This OA is listed today in pursuance of the letter addressed by the applicant to the Registrar of this Bench, wherein he has stated that he is ~~not~~ ^{but} pressing this OA. The learned counsel for the applicant is ~~also~~ not present.

No costs. //


(A.B. GORTHI)

Member (Admn)


(V. NEELADRI RAO)

Vice-Chairman

Dated: The 17th October, 1995

Dictated in the open court

mvl

To

1. The Director, Intelligence Bureau and Regional Authority (Ministry of Home Affairs) of India, New Delhi-2.
2. The Central Intelligence Officer, Subsidiary Intelligence Bureau (DDSIB) Taramandal Complex, Hyderabad.
3. The Joint Director, Subsidiary Intelligence Bureau Taramandal Complex, Hyderabad.
4. One copy to Mr. A. Bhaskara Chary, Advocate, CAT.Hyd.
5. One copy to N.P. Devraj, Sr. CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm.

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRIRAO
VICE CHAIPMAN

AND
A. B. Groodhi
THE HON'BLE MR. R. RANGARAJAN :M(A).

DATED: 17-10-1995

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in
O.A.No. 1534/94

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Ordered/Rejected.

No order as to costs.

No Spare Copy

p.v.m.

